

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

OA 503/2001

DATE OF ORDER: 7.3.2003

Man Singh Chauhan son of Shri Bahadur Singh Chauhan aged about 40 years, resident of Raj Bazar Phulera (Jaipur). Presently working as Rest House Attendant (Temporary Status holder), Railway Mail Service Phulera (Jaipur).

.... Applicant.

VERSUS

1. Union of India through its Secretary to the Government of India, Department of Posts, Ministry of Communication, Sanchar Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Senior Superintendent of Railway Mail Service, Jaipur Division, Jaipur.

.... Respondents.

Mr. C.B. Sharma, Counsel for the applicant.

Mr. Satish Surana, Proxy counsel for

Mr. N.C. Goyal, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This OA has been filed for the following reliefs:-

"(i) That the respondents be directed to produce entire record relating to the case after perusing the same, respondents be directed to regularised the services of the applicant since 1992 on the post of Rest House Attendant, Phulera in Group 'D' cadre taking into consideration of temporary status from 1989 and vacant post with all consequential benefits.

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(ii) Any other order/direction/relief may be granted in favour of the applicant which may be deemed fit, just and proper under the facts and circumstances of the case.

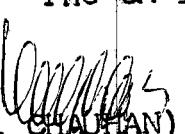
(iii) That the cost of this application may be awarded."

2. Heard the learned counsel for the parties.

3. The learned counsel for the respondents submitted that no junior to the applicant has been regularised. On the specific query from the Tribunal, the learned counsel for the applicant submitted that although no junior to the applicant has been regularised, but there is a vacancy of Rest House Attendant available with the respondents. The learned counsel for the respondents submitted that the applicant is required to be considered for regularisation against Group 'D' vacancies as per priority laid down in DGP&T letter of 1989. The applicant's case falls in the lower category.

4. During the arguments, the learned counsel for the applicant submits that he wants to withdraw this OA and, if necessary, will file a duly constituted OA. Prayer allowed subject to limitation.

5. The OA is dismissed as withdrawn.

  
(M.L. CHAUHAN)  
MEMBER (J)

  
(H.O. GUPTA)  
MEMBER (A)